

IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI A.K.GARODIA, ACCOUNTANT MEMBER

ITA No.1101/Bang/2019
Assessment Year : 2010-11

The Deputy Commissioner of Income Tax, Circle 1(1)(1). Bangalore.	Vs.	M/s Agnus Holdings Pvt.Ltd., Star II Opp IIMB, Bannerghatta Road, Bangalore – 560 095. PAN: AAHCS 6660A
APPELLANT		RESPONDENT

Appellant by	:	Shri, Manjeet Singh, Addl.CIT(DR)(ITAT),Bengaluru.
Respondent by	:	Smt. Sheetal Borkar, Advocate.

Date of hearing	:	05.02.2020
Date of Pronouncement	:	12.02.2020

ORDER

Per N.V. Vasudevan, Vice President

This appeal is by the revenue against the order dated 27.02.2019 of the CIT(Appeals)-1, Bengaluru for the assessment year 2010-11.

2. Admittedly, the tax effect in this appeal by the revenue is less than Rs.50 lakhs. In view of the CBDT in Circular No.17/2019, dated 08.08.2019, the revenue cannot file appeals before the Tribunal where the tax effect is less than Rs.50 lakhs. Since the tax effect in the present

appeal is less than Rs.50 lakhs, this appeal of the revenue is liable to be dismissed as not maintainable. Accordingly, the appeal of the revenue is dismissed.

Pronounced in the open court on this 12th day of February, 2020.

Sd/-

(A.K.GARODIA)
ACCOUNTANT MEMBER

Sd/-

(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 12th February, 2020.

/Desai S Murthy /

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.
6. Guard file

By order

Assistant Registrar
ITAT, Bangalore.